

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES "SMC-1" : DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER  
AND  
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER

ITA.No.7142/Del./2019  
Assessment Year 2014-2015

Smt. Kalpana Jana, 4/5182, Krishna Nagar, Karol Bagh, New Delhi – 110 005 PAN ADQPJ7330K	vs.	The Income Tax Officer, Ward – 51 (4), Room No.1414, 14 <sup>th</sup> FLR, E-2 Block, Civic Centre, Dr. S.P. Mukherjee Marg, Minto Road, Pratyksh Kar Bhawan, New Delhi – 002. New Delhi.
(Appellant)		(Respondent)

For Assessee :	Ms. Manju Goel, Advocate
For Revenue :	-None-

Date of Hearing :	01.02.2021
Date of Pronouncement :	01.02.2021

**ORDER**

**PER BHAVNESH SAINI, J.M.**

This appeal by Assessee has been directed against the Order of the Ld. CIT(A)-35, New Delhi, Dated 30.05.2019, for the A.Y. 2014-2015.

2. We have heard the Learned Counsel for the Assessee through video conferencing.

3. None appeared on behalf of the Revenue.

4. Learned Counsel for the Assessee seeks permission to withdraw the appeal as the matter is settled under VIVAD SE VISHWAS SCHEME, 2020 and requisite Form have been issued in favour of the assessee.

5. In view of the above, appeal of assessee is dismissed as withdrawn.

6. In the result, appeal of Assessee dismissed.

Order pronounced in the open Court.

Sd/-  
(PRASHANT MAHARISHI)  
ACCOUNTANT MEMBER

Sd/-  
(BHAVNESH SAINI)  
JUDICIAL MEMBER

Delhi, Dated 01<sup>st</sup> February, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC-1' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :  
Delhi.